

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 202/Chd/CHD/2018

In the matter of:

Goodrich Foodtech Ltd.Petitioner
Versus
Rana Sugars Ltd.Respondent

Present: Mr.P.D.Sharma and Mr.G.S.Sarin, Practising Company Secretaries
for the petitioner.

Having heard the authorised representative of the petitioner, we find that the affidavit filed by the petitioner is not in conformity with Section 9(3)(b) of the Insolvency and Bankruptcy Code, 2016 (I&B Code). There is even no indication available whether any previous correspondence with the corporate debtor regarding the outstanding dues was made by the proprietor of the concern taken over by the corporate debtor. Notice of these defects to the petitioner and the authorised representative of the petitioner accepts notice. Let these defects be removed within seven days by filing fresh affidavit in terms of Section 9(3)(b) of the I&B Code clarifying the position with regard to any previous correspondence.

List the matter on 03.08.2018 for preliminary hearing.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

July 16, 2018
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